

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410

IA/800/ND/2024 in IB/282/ND/2023

IN THE MATTER OF:

Bank Of Maharashtra

...

Applicant

Versus

C. L. Sharma

...

Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Raman Tomar, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to

16.05.2024.

Sd/-

Court Officer